## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of NC-V Meeting due for 07.07.2011 but actually held on 14.07.2011

The Meeting No. 14/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 07.07.2011 but actually held on 14.07.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. J.D.Giri, Nominee, AEPC	AEPC
6	Sh. Pradip Kumar, F.T.D.O	DGFT

At the outset the Minutes of NC Meeting No.11/AM12 dated 16.06.2011 and Meeting No.12/AM12 dated 23.06.2011 and Meeting No.13/AM12 dated 30.06.2011 were ratified. Thereafter agenda for Meeting No. 14/AM12 dated 07.07.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 14/84-ALC3/2011 **MEETING DATE**: 07.07.2011

			Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred	
$\begin{vmatrix} 1 & 1 \\ 1 & 1 \end{vmatrix}$	HQ File :01/85/050/00017/AM12/		Lic.No/Date:0510279993 21.12.2010	Defer Date:04.08.2011	

Decision: The Committee considered the case as per agenda alongwith other papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for relisting on 04.08.2011.

Case No.:8/14/84-ALC3/2011	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00089/AM12/	1	Lic.No/Date:3510033480 12.04.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team (copy enclosed), who visited the unit of the applicant firm as detailed below:-

S. No	Export item	Export	Import item	Qty. allowed.
No		Qty.		
1	Knitted garments -	3550	(1) Raw Cotton	1) 2236.5 Kgs. (@1.26 Kgs./
	pique polo T shirt -	Kgs.		kg of cotton content)

		made out of 50% Cotton and 50%		(2)Travira Polyester Staple Fibre	(2) 2149.5 Kgs.
$\parallel^2$		trevira polyester		(3) Vat Dyes.	3) (@ 1.5% of cotton fabric in
		staple fibre (10000			the export product)
		Pcs).		4) Disperse Dyes	4) (@2% of Polyester fabric in
					the export product.
				5) Furnace Oil Flue	5) As per general note for fuel.
	2	Knitted garments –	2320	(1) Raw Cotton	1) 1461.6Kgs. (@1.26 Kgs./
		basis T shirt – made	Kgs.		kg of cotton content)
		out of 50% Cotton		2)Travira Polyester	2) 1404.76 Kgs.
		and 50% trevira		Staple Fibre	
		polyester staple		3) Vat Dyes.	3) (@ 1.5% of cotton fabric in
		fibre(10000 Pcs).			the export product)
				4) Disperse Dyes	4) (@2% of Polyester fabric in
				-	the export product.
				5) Furnace Oil Flue	5) As per general note for fuel.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/14/84-ALC3/2011	-	I	Status: Deferred
HQ File :01/84/050/00087/AM12/		Lic.No/Date:0610021611 13.04.2011	Defer Date:04.08.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have mentioned export Qty. 4075.5 Kgs and also mentioned that the content of polyester fabric coated should not be less than 1634.57 Kg in the export item. From these details it is not clear that what is the weight of material other than that of imported input in the export item. Further, they have also neither given drawing, design nor size-wise measurement, calculation sheet in this case. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.

Case No.:15/14/84-ALC3/2011	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred				
HQ File :01/84/050/00096/AM12/	RLA File :02/24/040/00003/AM12/	Lic.No/Date:0210157706 13.04.2011	Defer Date:04.08.2011				
Decision: The Committee considered the case as per agenda alongwith other relevant paper							

that applicant firm have neither submitted sketch, drawing of both the export items nor exact write up of the process flow chart indicating as to what process is undergone with the imported items to manufacture the export product alongwith justification thereon. With the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.

II I	II	Status: Deferred	
HQ File :01/84/050/00088/AM12/	l e e e e e e e e e e e e e e e e e e e	Defer Date:04.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

that in the import item applicant firm have mentioned webbing width 12MM to 100MM and thickness 2MM to 7MM, which is a very large variation and unusual. They should give the exact no. of each item size-wise. Further, no GSM has been mentioned. The original materials used in the manufacture of PVC/PU coated webbing have not been mentioned. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.

	1	07.07.0011	Status: Approved
HQ File :01/84/050/00102/AM12/		Lic.No/Date:0410123663 29.04.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

	S.	Export Item	Export	Import item	Qty. allow ed
	No		Qty.		
	1	Ladies Trousers made out of 98% cotton 2% spandex fabric, GSM-340+/-10%	50176 Pcs	98% cotton 2% spandex fabric, width-51", GSM-340+/-10%	112897 Sq mtrs.
				80% polyester 20% cotton, pocketing fabric, GSM-105+/-10%, width-58"	5007 Sq mtrs.
				Button	Net to net with accountability clause.
				Rivets	Net to net with accountability clause.

				Zippers			Net	to	net	w ith	accountability
							claus	se.			
	The R.A	shall be advised	to take ne	ecessary	action sub	ject to co	mpliance	of c	other	usual	conditions.

	APPAREL LIMITED	Meet No/Date:14/84- ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00091/AM12/	RLA File :04/24/040/00027/AM12/	Lic.No/Date:0410123848	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

05.05.2011

	S.	Export Item	Export	Import item	Qty. allow ed
	No		Qty.		
	1	Mens long sleeve shirts made out of	12320 Pcs	60% cotton 40% polyester yarn dyed woven fabric, GSM-110+/-10%	31146.39 Sq mtrs.
		60% cotton 40% polyester yarn		100% cotton woven fusible interlining fabric, GSM-90+/-10%	1256 sq mtrs.
		dyed woven fabric, GSM-		100% cotton woven fusible interlining fabric, GSM-110+/-10%	559 Sq mtrs.
		110+/-10%		100% cotton woven fusible interlining fabric, GSM-90+/-10%	559 Sq mtrs.
				Nonw oven fusible interlining fabric, GSM-37+/-10%	559 Sq mtrs.
				Polybag L20"xW14"	Net to net.
				Size sticker (SV11-SPWR-SS)	Net+1%
				Cardboard Collar Patti	Net+1%
$\ _{7}\ $				Cardboard	Net+1%
$\ '\ $				Tag bullet	Net+1%
				Plastic clip	Net+1%
				Plastic collar band	Net+1%
				Plastic butterly	Net+1%
				Carton Box	Net+1%
	2	Mens long sleeve shirts made out of	12320 Pcs	60% cotton 40% polyester yarn dyed woven fabric, GSM-120+/-10%	30131 Sq mtrs.
		60% cotton 40% polyester piece		100% cotton woven fusible interlining fabric, GSM-90+/-10%	1256 Sq mtrs.
		dyed w oven		100% cotton woven fusible interlining fabric, GSM-	559 Sq mtrs.

<b> </b>   fabric, GSM-	110+/-10%	
120+/-10%	100% cotton woven fusible interlining fabric, GSM-90+/-10%	559 Sq mtrs.
	Nonw oven fusible interlining fabric, GSM-37+/-10%	559 Sq mtrs.
	Polybag L20"xW14"	Net to net.
	Size sticker (SV11-SPWR-SS)	Net+1%
	Cardboard Collar Patti	Net+1%
	Cardboard	Net+1%
	Tag bullet	Net+1%
	Plastic clip	Net+1%
	Plastic collar band	Net+1%
	Plastic butterly	Net+1%
	Carton Box	Net+1%

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

II I	FASHION APPAREL LIMITED	1. 7. 00 (0.14	Status: Approved
		Lic.No/Date:0410123840 05.05.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

case as detailed below: -							
S.	Export Item	Export	Import item	Qty. allow ed			
No		Qty.					
1	Mens long sleeve shirts made out of	21534 Pcs	60% cotton 40% polyester yarn dyed w oven fabric, GSM-110+/-10%	56219 Sq mtrs.			
	60% cotton 40% polyester yarn		100% cotton woven fusible interlining fabric, GSM-90+/-10%	2196 sq mtrs.			
	dyed woven fabric, GSM-		100% cotton woven fusible interlining fabric, GSM-110+/-10%	976 Sq mtrs.			
	110+/-10%		100% cotton woven fusible interlining fabric, GSM-90+/-10%	976 Sq mtrs.			
			Hanger Poly bag L42"xW22"	Net +1%			
2	Mens long sleeve shirts made out of	15768 Pcs	60% cotton 40% polyester piece dyed w oven fabric, GSM-110+/-10%	40298 Sq mtrs.			
	60% cotton 40% polyester piece		100% cotton woven fusible interlining fabric, GSM-90+/-10%	1608 Sq mtrs.			
	dyed w oven		100% cotton woven fusible interlining fabric, GSM-	715 Sq mtrs.			

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fabric, GS 110+/-10%	SM-	110+/-10% 100% cotton woven fusible interlining fabric, GSM-90+/-10%	715 Sq mtrs.
		Hanger Poly bag L42"xW22"	Net +1%

|| The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

II .		07.07.2011	Status: Approved
HQ File :01/84/050/00100/AM12/		Lic.No/Date:0410123845 05.05.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export	Import item	Qty. allow ed
1	Mens long sleeve shirts made out of	Qty. 15740 Pcs	60% cotton 40% polyester piece dyed w oven fabric, GSM-120+/-10%	37415 Sq mtrs.
	60% cotton 40% polyester piece		100% cotton woven fusible interlining fabric, GSM-90+/-10%	1605 sq mtrs.
	dyed woven fabric, GSM-		100% cotton woven fusible interlining fabric, GSM-110+/-10%	713 Sq mtrs.
	120+/-10%		100% cotton woven fusible interlining fabric, GSM-90+/-10%	713 Sq mtrs.
			Nonw oven fusible interlining fabric, GSM-37+/-10%	584 Sq mtrs.
			Hanger Poly bag L42"xW22"	Net to net.
2	Mens long sleeve shirts made out of	34204 Pcs	60% cotton 40% polyester yarn dyed woven fabric, GSM-110+/-10%	86945 Sq mtrs.
	60% cotton 40% polyester yarn		100% cotton woven fusible interlining fabric, GSM-90+/-10%	3488 Sq mtrs.
	dyed woven fabric, GSM-		100% cotton woven fusible interlining fabric, GSM-110+/-10%	1551 Sq mtrs.
	110+/-10%		100% cotton woven fusible interlining fabric, GSM-90+/-10%	1551Sq mtrs.
			Nonw oven fusible interlining fabric, GSM-37+/-10%	1268 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1	- 11	•		Meet No/Date:14/84 07.07.2011	-ALC3/2011	Status: Approved
	HQ File :01/84/050/00041/AM12/		RLA File :05/2		Lic.No/Date:0510289884 06.05.2011		
	by the firr	m. The Committee after deli	berations in	per agenda alongwith other reconsultation with the representance authorization issued in t	ntatives of technica	l authorities pr	
10	S. No	Export Item	Export Qty.	Import item	Qty. allowed		
	1	Infant dress made out of 100% polyester satin solid dyed woven fabric,		100% polyester satin sol dyed woven fabric, GSM-90+ 10%			
		GSM-90+/-10% and 100% polyester knit solid		100% polyester knit sol dyed fabric, GSM-40+/-10%	id 25683 Sq mtrs		
		dyed fabric, GSM-40+/- 10% (Style N0. 871973)		100% polyester woven lining fabric, GSM-90+/-10%	ng   12946 Sq mtrs	i.	
	The R.A s	shall be advised to take nec	essary action	n subject to compliance of oth	er usual conditions	<b>6.</b>	

Case No.:17/14/84-ALC3/2011	Party Name: CHINAR FORGE LIMITED	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved		
HQ File :01/84/050/00098/AM12/		Lic.No/Date:3010074870 06.05.2011			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after delike consultation with the representatives of technical authorities present in the meeting decided to ratify the Authorization issued in this case as per report of the NC team, who visited the unit of the applicant firm as detailed					
S. Export item Export Qt	y. Import item	Qty. allowed			

	N	0			
	1	Synthetic	389428.263	U.V.Stabilizer	1425 Kgs
		tufted	Kgs	Spin finish Oil	4427 Kgs
		carpets/mats		Polypropylene Carpet backing	213160.734 Sq
		(100%PP)		cloth	mtrs.
		with rubber		Natural Rubber Latex (60%	35718.7 Kgs
11		coating of 750		DRC) and 62% solid contents	
		grams per		Synthetic Rubber Latex SBR	113650 Kgs
		square metre		with 67% solid content	
		(+/-10%)		Oelic Acid	56950 Kgs
				ZDEC (Zinc Dithyldithio	1373.7 Kgs
				carbonate)	
				ZMBT (Zinc2-Mercaptobenzo	1061.57 Kgs
				Thiazole)	
				Wingstyl - L	1061.57 Kgs
				Polypropylene	199690 Kgs.
				chips/granules/resins/Luban	
				Master Batch	7885 Kgs
				Calcium Carbonate	39965 Kgs

The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/14/84-ALC3/2011	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		Status: Rejected
HQ File :01/84/050/00094/AM12/		Lic.No/Date:0710079164 16.05.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the import item description is '100% silk greigh organza twill/jersey fabrics' have been mentioned, which means it is grey fabric. Whereas in the export item description is dyed/printed/embroidered (with/without) appears to be unprocessed grey fabrics. Applicant firm have not submitted process flow chart. In view of this Committee felt that from grey fabrics it is not possible to manufacture dyed/printed/embroidered (with/without) unprocessed. Therefore, Committee was constrained to reject the case.

RA may take suitable consequential action accordingly.

	Case No.:18/14/84-ALC3/2011	-	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
13	HQ File :01/84/050/00099/AM12/		Lic.No/Date:3110048179 19.05.2011	Defer Date:04.08.2011
11	D '. ' Th O '(( '. )			1 (

||Decision: The Committee considered the case as per agenda alongwith other papers and decided to refer the|| case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for relisting on 04.08.2011.

	II I		Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
14	HQ File :01/84/050/00101/AM12/			Defer Date:04.08.2011

Decision: The Committee considered the case as per agenda alongwith other papers and decided to link the similar case file of the applicant firm wherein adhoc norms have already been finalised by NC earlier. It was therefore decided to defer the case for re-listing on 04.08.2011.

		'		Meet No/Date:14/84-ALC3/2011 07.07.2011		Status: Approved
HQ File :01/84/050/00045/AM12/	HQ File :01/84/050/00045/AM12/ RLA File			Lic.No/Date:0510291337 23.05.2011		
submitted by the firm. The Co	III			the representatives of	technical au	thorities present in
1 Ladies Top made 100% polyester solid dyed woven GSM-80+/-10% N0. JL11105) The R.A shall be advised to ta	out of 1 satin F fabric, (Style	Qty. 19200 Pcs	100% polyester satin solid dyed woven fabric, GSM-80+/-10%	30318 Sq mtrs.		

Case No	.:4/9/84-ALC3/2011	II -		Meet No/Date:14/84- 07.07.2011	ALC3/2011	Status: Approved			
HQ File :	:01/84/050/00047/AM12/	RLA File :05		Lic.No/Date:05102914 24.05.2011	460				
submitte	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -								
S. No	Export Item	Export Qty.	Import item	Qty. allowed					

1	Infant dress made out of 60% cotton 40% nylon knit		60% cotton 40% nylon knit fabric, GSM-106+/-10%	4720 Sq mtrs.
	fabric, GSM-106+/-10% with 100% polyester knit (lace mesh) fabric GSM-		100% polyester knit (lace mesh) fabric GSM-40+/-10%	5258 Sq mtrs.
5	40+/-10% & lining (Style N0. 868651)		100% polyester lining fabric GSM-90+/-10%	3726 Sq mtrs.
2	Girls dress made out of 60% cotton 40% nylon knit fabric, GSM-160+/-10% with 100% polyester knit (lace mesh) fabric GSM-		60% cotton 40% nylon knit fabric, GSM-106+/-10%	7486 Sq mtrs.
			100% polyester knit (lace mesh) fabric GSM-40+/-10%	8427 Sq mtrs.
	40+/-10% & lining (Style N0. 868651)		100% polyester lining fabric GSM-90+/-10%	5716 Sq mtrs.
3	Infant dress made out of 49% cotton 11% metallic jacquard printed woven	13370 Pcs	49% cotton 11% metallic jacquard printed woven fabric, GSM-181+/-10%	9591 Sq mtrs.
	fabric, GSM-181+/-10% with 100% polyester knit fabric GSM-40+/-10% (Style N0. 868791)		100% polyester knit fabric GSM-40+/-10%	6082 Sq mtrs.
The R	,	necessarv	action subject to compliand	ce of other usual

Case No.:5/9/84-ALC3/2011	1 3	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
HQ File :01/84/050/00048/AM12/		Lic.No/Date:0510291466 24.05.2011	Defer Date:04.08.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD submitted by the firm is not legible and not labelled. Further, they have also not submitted drawing, design, calculation sheet alongwith justification. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.

Case No.:6/9/84-ALC3/2011	05.05.2011	Status: Approved
HQ File :01/84/050/00049/AM12/	Lic.No/Date:0510291475 24.05.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Ladies Top made out of 100% polyester dyed woven fabric, GSM-102+/-10% (Style N0. 851807/843870)	Pcs	100% polyester dyed woven fabric, GSM-102+/-10%	20516 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

II.	3	07 07 0011	Status: Approved
HQ File :01/84/050/00051/AM12/		Lic.No/Date:0510291535 25.05.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

	<u>,                                     </u>			
S.	Export Item	Export	Import item	Qty.
No		Qty.		allowed
1	Infant top made out of 100%	9034	100% polyester solid dyed	7498 Sc
	polyester solid dyed woven	Pcs	woven fabric GSM-68+/-10%	mtrs.
	fabric GSM-68+/-10% & 100%		100% polyester knit solid dyed	940 Sc
	polyester knit solid dyed		fabric, GSM-40+/-10%	mtrs.
	fabric, GSM-40+/-10% (Style			
	N0. 868617)			
2	Girls top made out of 100%	13551	100% polyester solid dyed	12331 Sc
	polyester solid dyed woven	Pcs	woven fabric GSM-68+/-10%	mtrs.
	fabric, GSM-68+/-10% with		100% polyester knit solid dyed	1545 Sc
	100% polyester knit solid		fabric, GSM-40+/-10%	mtrs.
	dyed fabric GSM-40+/-10% &			
	lining (Style N0. 868617)			
3	Infant skirts dress made out of	3300	100% polyester solid dyed	4983 Sc
	100% polyester solid dyed	Pcs	woven fabric GSM-68+/-10%	mtrs.
	woven fabric, GSM-68+/-10%			
	fabric.(Style N0, 868618)			

PRO version

4	Girls skirts dress made out of	4750	100% polyester solid dyed	7790	Sq
	100% polyester solid dyed	Pcs	woven fabric GSM-68+/-10%	mtrs.	
	woven fabric, GSM-68+/-10%				
	fabric,(Style N0. 868618)				
5	Infant dress made out of	9444	100% polyester solid dyed	11998	Sq
	100% polyester solid dyed	Pcs	woven fabric, GSM-143+/-10%	mtrs.	
	woven fabric, GSM-143+/-10%		100% polyester knit solid dyed	12535	Sq
	fabric with lining fabric(Style		fabric, GSM-40+/-10%	mtrs.	_
	N0. 868618)		100% polyester woven lining	8015	Sq
			fabric, GSM-90+/-10%	mtrs.	
6	Girls dress made out of 100%	14166	100% polyester solid dyed	19832	Sq
	polyester solid dyed woven	Pcs	woven fabric, GSM-143+/-10%	mtrs.	
	fabric, GSM-143+/-10%		100% polyester knit solid dyed	20541	Sq
	fabric,(Style N0. 868618)		fabric, GSM-40+/-10%	mtrs.	
			100% polyester woven lining	14874	Sq
			fabric, GSM-90+/-10%	mtrs.	
The R.A shall be advised to take necessary action subject to compliance of other u					

Case No.:9/14/84-ALC3/2011	1	07.07.2011	Status: Approved
HQ File :01/84/050/00090/AM12/		Lic.No/Date:1010043241 26.05.2011	

 $\parallel 20 \parallel$ Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of similar firm by allowing 3% wastage. A copy of report is attached for ready reference. The weight of Plastisole per Sq mtr. should match in the export and import. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:14/10/84-ALC3/2011 Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.				Meet No/Date:14/84-A	ALC3/2011	Status: Approved	
	HQ File :01	1/84/050/00065/AM12/	RLA File :05/24	/040/00065/AM12/	Lic.No/Date:05102920 30.05.2011	37		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -							
	S. No	Export Item	Export Qty.	Import item	Qty. allowed			
21	1	embroidered fabrics, GS	of Pcs net	100% polyester net embroidered fabrics, GSM-208+/-10%	12620 Sq mtrs.			
	2	embroidered fabrics, GS	of Pcs net	100% polyester net embroidered fabrics, GSM-212+/-10%	24547 Sq mtrs.			
	The R.A s	shall be advised to take nec	essary action s	subject to compliance of c	other usual conditions.			

	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00093/AM12/	Lic.No/Date:0710079483 31.05.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in

	the description of import item, firm have not mentioned as to whether imported item 'Mulberry twisted silk yarn' is in	
!	gummed or in degummed stage. In view of the above, Committee decided to fix the adhoc norms in this case	١
	assuming the imported input in degummed stage by allowing 5% wastage as detailed below:-	

- 1			•		<u> </u>	
	Export	ltem		Export Qty.	Import item	Qty. allowed
$\ $	100%	natural	silk	920 Kgs	Thrown silk (Mulberry twisted silk	966 Kgs.
	fabric silk)	(Mulberry	raw		yarn) degummed	
$\ $	silk)					

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:16/14/84-ALC3/2011	II - <sup>2</sup>	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00097/AM12/		Lic.No/Date:0210159759 01.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed
Maila sling made out of manila	5000 Pcs	Manila fibre	35983 Kgs
fibre/rope with thimble.		Thimble	5100 Nos.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:14/14/84-ALC3/2011	1 7 /	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00095/AM12/		Lic.No/Date:0710079648 07.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	100% cotton corduroy kids	66939	100% cotton 21 W	55225 Sq
	dress strap dress sleeveless	Pcs	corduroy fabrics,	mtrs.
	–knee length		GSM-135+/-10%	
2	100% cotton corduroy kids	33248	100% cotton 21 W	27577 Sq
	dress strap dress sleeveless	Pcs	corduroy fabrics,	mtrs.
	–knee length		GSM-135+/-10%	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for the style No. of each export item and impose on the export side.

Case No.:1/14/84-ALC3/2011	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:14/84-ALC3/2011	Status: Approved
		07.07.2011	

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HQ File :01/84/050/00082/AM12/	RLA File :05/23/040/00114/AM12/	Lic.No/Date:0510294802	
		28.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Girls Skirt made out of 100% cotton woven Y/D 2x2 twill fabric with peach finish, GSM-163+/-10% (Style No. 140087760)	16155 Pcs	100% cotton woven Y/D 2x2 twill fabric with peach finish, GSM-163+/-10%	24037 Sq mtrs.
2	Girls Jumper made out of 100% cotton woven Y/D 2x2 twill fabric with peach finish, GSM-163+/-10% (Style No. 140087763)	13005 Pcs	100% cotton woven Y/D 2x2 twill fabric with peach finish, GSM-163+/-10%	20302 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/14/84-ALC3/2011		Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00083/AM12/	1	Lic.No/Date:0510294805 28.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export	Import item	Qty. allowed
No		Qty.		-
1	Babies Dress made out of 100%	20500	100% cotton solid dyed	14877 Sq mtrs.
	cotton solid dyed vertical cord fabric,	Pcs	vertical cord fabric, GSM-	-
	GSM-231+/-10% (Style No. 872187)		231+/-10%	

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2	Toddler boys shirt made out of	14884	100% cotton 2x2 yarn	2480 Sq mtrs.	
	100% cotton 2x2 yarn dyed twill	Pcs	dyed twill flannel		
	flannel (woven) fabric, GSM-113+/-		(woven) fabric, GSM-		
	10% (Style No. 872595)		113+/-10%		
3	Girls Dress made out of 85% nylon	3000	85% nylon 15% metallic	5732 Sq mtrs.s	
	15% metallic tricot solid mesh	Pcs	tricot solid mesh fabric,		
	fabric, GSM-37+/-10% (Style No.		GSM-37+/-10%		
	870249)				
The R.A	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

II I	1 3	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00084/AM12/		Lic.No/Date:3210048661 29.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

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	S. No	Export Item	Export Qty.	Import item	Qty. allowed	
	1	Babies frock made out of 100% cotton printed voile woven fabric, GSM-75+/-10%	1160 Pcs	100% cotton printed voile woven fabric, GSM-75+/-10%	1021 Sq mtrs.	
,	2	Babies frock made out of 100% cotton yarn dyed double cloth woven fabric, GSM-108+/-10%	1719 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-108+/-10%	2102 Sq mtrs.	
	3	Babies (boys) shirt full sleeve made out of 100% cotton yarn dyed double cloth woven fabric, GSM-114+/-10%	904 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-114+/-10%	905 Sq mtrs.	
	4	Babies (boys) shirt full sleeve made out of 100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1614 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1664 Sq mtrs.	

5	Babies frock made out of 100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1267 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1774 Sq mtrs.
6	Babies frock made out of 100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1800 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	2646 Sq mtrs.
7	Babies frock made out of 100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1109 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	2125 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for the style No. of each export item and impose on the export side.

	Case No.:4/14/84-ALC3/2011	Party Name:GAURAVINTERNATIONAL	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
28	HQ File :01/84/050/00085/AM12/		Lic.No/Date:0510295222 30.06.2011	Def. Date:04.08.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore, decided to await the same and defer the case for relisting on 04.08.2011.

		Case No.:5/14/84-ALC	C3/2011	Party N	Name:GAUR		Meet No/Date:14/ ALC3/2011 07.07.2011	- 11	Status: Approved
		HQ File :01/84/050/0008	86/AM12/	RLA F	ile :05/23/04		Lic.No/Date:05102 01.07.2011	295266	
through the detail representatives of		through the detail representatives of	mmittee considered the s submitted by the fir technical authorities pre tion issued in this case a	m. Tl esent	ne Comr in the me	nittee after deliberation eting decided to ratify	ons in consulta	ation v	with the
	S. No		Export Item		Export Qty.	Import item		Qty. a	llowed
	1		Girls Dress (Infants) mad of 100% poly dyed W/	/Fab.,	18400 Pcs	100% polyester dyed W/F 10%	ab., GSM-143+/-	12420 mtrs.	1
			GSM-143+/-10% and 100% dyed W/Fab(Trim), GSM-10% (Style No. 872021/864	78+/-		100% polyester dyed W/ 78+/-10%	Fab(Trim), GSM-	9034	Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

## Manual agenda cases

Case No.72	M/s Chinar Forge Ltd., Jalandhar		
NC No.14/AM12	F.No.01/84/162/488/AM09/DES-V		
Dated 07.07.2011	Ratification of input output norms against advance		
	authorisation No. 3010057469 dated 08.08.2008.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the data sheet/reply submitted by the firm. It was observed that NC in its meeting held on 08.01.2009 this case was cleared by allowing the import item No.12 i.e Chemical (Tanasprint ST 160 Xtreme), which is a thickening agent used for making paste with dyes for printing on the carpets/mats. Applicant firm have requested that they have also identified one another brand name i.e 'Unique 431' manufactured by CHT R.NRITLICH GMBH, Germany as an alternative of Chemical (Tanasprint ST 160 Xtreme) in this case. They have also assured that values of dyes & chemicals in this case shall be within the restricted limit of 14% of FOB value in terms of General Note for Textiles at S.No.5. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow Chemical having brand name 'Unique 431' subject to the condition that import of Dyes and Chemicals as inputs against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.73	M/s Kabadi Shankarsa & Co. Bangalore			
NC No.14/AM12	F.No.01/84/162/430/AM11/DES-V			
Dated 07.07.2011	Ratification of input output norms against advance authorisation No. 0710075450 dated 16.11.2010.			

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/19/2011-12/Hosy. dated 12.07.2011 as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for
Curtains made from 100% polyester		100% polyester chenille fabric, GSM-306+/-10%	159732 Kgs	142292 Kgs
chenille fabric with lining of 100% polyester roto fabric		100% polyester roto fabric, GSM-67+/-10%	34250 Kgs	311367 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.74	Ws JCT Ltd., Phagwara
NC No.14/AM12	F.No.01/84/50/309/AM11/DES-V
Dated 07.07.2011	Ratification of input output norms against advance authorisation No. 3010071563 dated 21.12.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant details and perused the revised written comments of DC (MSME) conveyed vide their U.O No. 37 (5)/73/2009-10/Hosy. dated 07.07.2011, wherein Qty. of inputs has been calculated on the basis of Qty. of coated fabric. The Committee accordingly decided to re-fix norms against the advance authorizations issued in this case on basis of recommendations of DC (MSME) as detailed below: -

Export item	Import item	Qty allowed
PU Breathable Coated	Nylon Filament Yarn 70D FDY.	22668 Kgs
Nylon Textile	Binding agent (NW-200 ).	5752 Kgs.
Fabric70D Nylon	Lubricant (ST-20).	107 Kgs.
Filament/ 24SD FDY.	Antistatic Agent (AS-10).	42 Kgs.
2.00 Lakh meters,	Penetrating agent (DA-50).	30 Kgs.
(Width 148 to 150	Sizing Chemical (Oil-90).	148 Kgs.
Cms. GSM-	PU resin Solution (DACE-1340).	6526 Kgs.
87±10%.)	PU resin Solution (DACE-2111).	6946 Kgs.
	Cross-linking agent (DACE-554).	130 Kgs.
	Cross-linking agent (DACE-575/557).	210 Kgs.
	Catalyst DACE-290/(ADT-290)	200 Kgs.
	Matting Agent (OK-412).	70 Kgs.
	Silicon oil (CT-55L).	140 Kgs.
	Water repellent Solvent. (AG 7105(WR)).	355 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.75	M/s Uniworth Textiles Ltd., Nagpur
NC No.14/AM12	F.No.01/84/162/25/AM12/DES-V
Dated 07.07.2011	Fixation of adhoc norms as per 6.8(e) of FTP (2009-2014) &
	Para 6.39 at S.No. 20 of HBP for 100% EOU.

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details in support of their proposal & technical person to explain the case. The case stands for re-listing on 04.08.2011.

Case No.76	M/s Welspun Syntex Ltd., Mumbai
NC No.14/AM12	F.No.01/84/50/690/AM06/DES-V
Dated 07.07.2011	Re-fixation of input output norms against advance authorisation No. 03010363842 dated 18.01.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by ALC in its meeting held on 23.03.2006 based on the written comments of DC (MSME) wherein import item at S.No.3 i.e Acid dyes of 100% strength was allowed. Now, R.A have sought clarification in this case as Bill of Entry and Debit sheet do no show the percentage strength of Acid dyes of 100%, the redemption is pending. The Committee felt that even if in the Bill of Entry and Debit sheet, there is no mention of 100% strength of Acid dyes, this does not make any difference on the overall Qty. Suppose, if import of 50% strength is made then the Qty. allowed can be obtained by multiplying the same by two. Therefore, Committee felt that not mentioning of 100% strength has no bearing on this case, hence decided to advise R.A to redeem this case accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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